

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

C.P No.28(MAH)/2016  
CA No.

CORAM:

Present: SHRI M. K. SHRAWAT  
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 11.11.2016

NAME OF THE PARTIES: Mr. Uday Khare & Ors.

M/s. Ajay Shrivastav, Nasik Diocesan Trust Association Pvt. Ltd. V/s.

SECTION OF THE COMPANIES ACT: 241-242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	ADV AKSHAR BIYANI	ADVOCATE for Petitioner	<i>etby</i>
2.	Adv. Durgesh Khanapureas	Advocate for Respondent No. 2 & 1	<i>DK</i>
3.	Mr Ajay Shrivastava	Respondent no. 2 in person	<i>Shrivastava</i>
4.	PCS. Vishakha Phadke	Representative of R. 13.	<i>Vishakha</i>

ORDER

C.P. No.28/241-242/NCLT/MB/MAH/2016

1. Ld. Counsel of both the sides are present.
2. Respondent No. 2 is present in person and Respondent No. 3 is represented by Ld. Representative.
3. As per the last directions a reply of the Petition was to be filed by the Respondent.
4. The Respondent has stated in the Court that Reply shall be filed in the course of the day.
5. Petitioner, if deems proper, can file a Rejoinder on or before 15.12.2016.
6. Since Reply is to be filed today, C.P. is now adjourned to 11.01.2017.
7. The Directions issued vide Order dated 30/09/2016 shall remain in operation till further Orders.

Date: 11.11.2016

Sd/-  
Shri M.K. Shrawat  
Member (Judicial)